



DOCUMENT INFORMATION

FILE NAME : Ch\_IX\_1\_a

VOLUME : VOL-1

CHAPTER : Chapter IX. HEALTH

TITLE : 9.1a Amendments to articles 24 and 25 of the Constitution  
of the World Health Organization. Geneva, 28 May 1959







**CONSTITUTION OF  
THE WORLD HEALTH ORGANIZATION**

**SIGNED AT NEW YORK ON 22 JULY 1946**

**AMENDMENTS TO ARTICLES 24 AND 25**

Adopted by the Twelfth World Health Assembly  
at its Eleventh Plenary Meeting  
on 28 May 1959

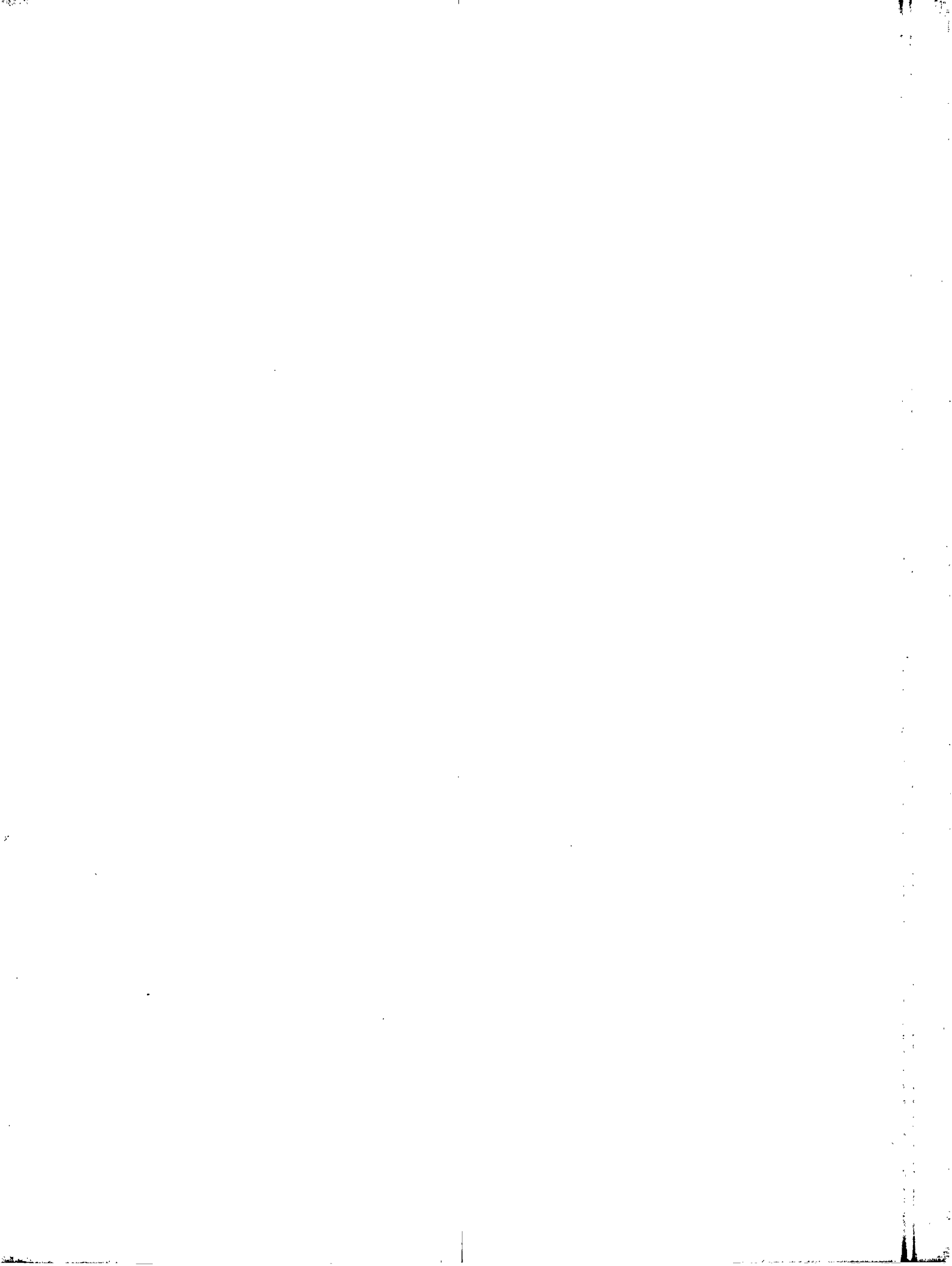
---

**CONSTITUTION  
DE L'ORGANISATION MONDIALE DE LA SANTE**

**SIGNEE A NEW-YORK LE 22 JUILLET 1946**

**AMENDEMENTS AUX ARTICLES 24 ET 25**

Adoptés par la Douzième Assemblée mondiale de la Santé  
à sa onzième séance plénière  
le 28 mai 1959



WORLD HEALTH ORGANIZATION

RESOLUTION  
OF THE  
TWELFTH WORLD HEALTH ASSEMBLY  
AMENDING THE CONSTITUTION  
OF THE WORLD HEALTH ORGANIZATION  
(Articles 24 and 25)





The Twelfth World Health Assembly

Considering the proposal made by the Government of the United Kingdom of Great Britain and Northern Ireland concerning the increase of the number of persons designated to serve on the Executive Board;

Having examined the text of the amendments to Articles 24 and 25 of the Constitution communicated by the Director-General to Member States on 3 November 1958;

Noting that the provision of Article 73 of the Constitution, which requires that proposed amendments to the Constitution shall be communicated to Members at least six months before consideration by the Health Assembly, has been duly complied with;

1. ADOPTS the amendments to the Constitution set forth in the Annexes to this Resolution, and which shall form an integral part of this Resolution, the texts in the Chinese, English, French, Russian and Spanish languages being equally authentic.
2. DECIDES that two copies of this Resolution shall be authenticated by the signatures of the President of the Twelfth World Health Assembly and the Director-General of the World Health Organization, of which one copy shall be transmitted to the Secretary-General of the United Nations, depositary of the Constitution, and one copy retained in the archives of the World Health Organization.
3. FURTHER DECIDES that acceptance of the amendments to the Constitution set forth in this Resolution under Article 73 of the Constitution, shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

IN FAITH WHEREOF we have appended our signatures hereto.

Done at Geneva this twenty-eighth day of May 1959 in two copies.

President of the Twelfth World  
Health Assembly

(Signed) John A. Charles

Director-General of the  
World Health Organization

(Signed) M.G. Candau



ORGANISATION MONDIALE DE LA SANTE

RESOLUTION

DE LA

DOUZIEME ASSEMBLEE MONDIALE DE LA SANTE

AMENDANT LA CONSTITUTION DE

L'ORGANISATION MONDIALE DE LA SANTE

(Articles 24 et 25)



La Douzième Assemblée mondiale de la Santé,

Considérant la proposition présentée par le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord tendant à augmenter le nombre des personnes appelées à siéger au Conseil exécutif;

Ayant examiné le texte des amendements proposés aux Articles 24 et 25 de la Constitution que le Directeur général a communiqué aux Etats Membres le 3 novembre 1958;

Constatant que les stipulations de l'article 73 de la Constitution, d'après lesquelles les textes des amendements proposés à la Constitution doivent être communiqués aux Etats Membres six mois au moins avant qu'ils ne soient examinés par l'Assemblée de la Santé, ont été dûment observées;

1. ADOPTE les amendements à la Constitution figurant dans les annexes à cette résolution et qui en font partie intégrante, les textes anglais, chinois, espagnol, français et russe étant également authentiques.

2. DECIDE que deux exemplaires de la présente résolution sont authentifiés par la signature du Président de la Douzième Assemblée mondiale de la Santé et celle du Directeur général de l'Organisation mondiale de la Santé, qu'un de ces exemplaires est transmis au Secrétaire général des Nations Unies, dépositaire de la Constitution, alors que l'autre est conservé dans les archives de l'Organisation mondiale de la Santé.

3. DECIDE EN OUTRE que l'acceptation des amendements apportés à la Constitution tels que formulés dans cette résolution s'effectue, selon les termes de l'Article 73 de la Constitution, par le dépôt d'un instrument officiel auprès du Secrétaire général des Nations Unies.

EN FOI DE QUOI nous avons signé le présent document.

Fait à Genève, le vingt-huit Mai 1959, en deux exemplaires.

Le Président de la Douzième Assemblée  
mondiale de la Santé

(Signé) John A. Charles

Le Directeur général de  
l'Organisation mondiale de la Santé

(Signé) M.G. Candau



CHINESE TEXT

第二十四條內之“十八”一詞改為“二十四”；

第二十五條全文刪除，重訂為：

“執行委員任期三年，連選得連任，但於執行委員自十八人增為二十四人之組織法修正案生效後之第一屆衛生大會所選出之執行委員十二人中，二人任期為一年，另二人任期為二年，以抽籤決定之。”





ENGLISH TEXT

In Article 24 substitute the word "twenty-four" for the word "eighteen"; delete the whole Article 25 and replace by:

"These Members shall be elected for three years and may be re-elected, provided that of the twelve Members elected at the first session of the Health Assembly held after the coming into force of the amendment to this Constitution increasing the membership of the Board from eighteen to twenty-four the terms of two Members shall be for one year and the terms of two Members shall be for two years, as determined by lot."



FRENCH TEXT

Dans l'article 24, remplacer le mot "dix-huit" par le mot "vingt-quatre";

Supprimer entièrement le texte de l'article 25 et le remplacer par le texte suivant :

"Ces Membres sont élus pour trois ans et sont rééligibles; cependant, parmi les douze Membres élus lors de la première session de l'Assemblée de la Santé qui suivra l'entrée en vigueur de l'amendement à la présente Constitution portant le nombre des membres du Conseil de dix-huit à vingt-quatre, le mandat de deux de ces Membres sera d'un an et le mandat de deux autres Membres sera de deux ans, la sélection s'opérant par tirage au sort."



RUSSIAN TEXT

В статье 24 слово "восемнадцать" заменить словом "двадцати четырех".

Статью 25 полностью изъять и заменить статьей в следующей формулировке:

"Эти государства-члены избираются сроком на три года и могут быть переизбираемы, причем имеется в виду, что из числа двенадцати государств-членов, избранных на ближайшей сессии Ассамблеи здравоохранения после вступления в силу поправки к настоящему Уставу, увеличивающей членский состав Исполкома с восемнадцати до двадцати четырех, два государства-члена сохраняют свои полномочия в продолжение одного года, а два других - в продолжение двух лет, по жребию".



SPANISH TEXT

En el Artículo 24 sustitúyase "dieciocho" por "veinticuatro";

En el Artículo 25 sustitúyase la redacción actual por la siguiente:

"Los miembros serán elegidos por un período de tres años y podrán ser reelegidos, con la salvedad de que entre los elegidos en la primera reunión de la Asamblea de la Salud celebrada después de entrar en vigor la presente reforma de la Constitución que aumenta de dieciocho a veinticuatro el número de los miembros del Consejo, el periodo será de un año para dos de ellos y de dos años para otros dos, según lo que resulte del sorteo practicado al efecto."





I hereby certify that the foregoing text is a true copy of the resolution adopted by the Twelfth World Health Assembly at its Eleventh Plenary Meeting on 28 May 1959, amending Articles 24 and 25 of the Constitution of the World Health Organization signed at New York on 22 July 1946, a duly authenticated copy of which is deposited with the Secretary-General of the United Nations.

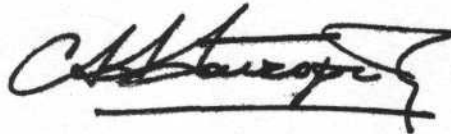
Je certifie que le texte qui précède est la copie conforme du texte de la résolution adoptée par la Douzième Assemblée mondiale de la Santé à sa onzième séance plénière le 28 mai 1959, amendant les articles 24 et 25 de la Constitution de l'Organisation mondiale de la Santé signée à New-York le 22 juillet 1946, résolution dont une copie dûment authentifiée est déposée auprès du Secrétaire général de l'Organisation des Nations Unies.

FOR THE SECRETARY-GENERAL:

The Legal Counsel

POUR LE SECRETAIRE GENERAL:

Le Conseiller juridique



United Nations, New York  
19 June 1959

Organisation des Nations Unies, New-York  
19 juin 1959





Certified true copy IX.1 a)  
Copie certifiée conforme IX.1 (a)  
October 2004